

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 20TH DAY OF OCTOBER, 2022

PRESENT

THE HON'BLE MR.PRASANNA B.VARALE, CHIEF JUSTICE

AND

THE HON'BLE MR.JUSTICE ASHOK S.KINAGI

WRIT PETITION NO. 17664 OF 2021 (GM-RES-PIL)

BETWEEN:

SRI MATHEW THOMAS

... PETITIONER

(BY SRI PRASHANT BHUSHAN, ADVOCATE FOR
SRI. CHAITANYA S.G. ADVOCATE)

AND:

1. UNION OF INDIA,
REPRESENTED BY
MINISTRY OF ELECTRONICS AND
INFORMATION TECHNOLOGY,
ELECTRONICS NIKETAN,
6, CGO COMPLEX, LODHI ROAD,
NEW DELHI 110003.

2. UNIQUE IDENTIFICATION
AUTHORITY OF INDIA,
GOVERNMENT OF INDIA,
BANGLA SAHIB RD,
BEHIND KALI MANDIR,
GOLE MARKET,
NEW DELHI - 110 001.

... RESPONDENTS

(BY SRI KUMAR M.N., CGSC FOR)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO (A) STRIKE DOWN ALL THREE OF THE CONTRACTS OF THE SECOND RESPONDENT WITH FOREIGN PRIVATE COMPANIES AND BE DECLARED AS VOID IN LAW. AS A CONSEQUENCE, TO ISSUE A MANDAMUS TO THE FIRST RESPONDENT NOT TO USE THE EXISTING DATABASE OF THE SECOND RESPONDENT FOR ANY PURPOSE WHATSOEVER AND ETC.

THIS WRIT PETITION COMING ON FOR ORDERS THIS DAY, **CHIEF JUSTICE** MADE THE FOLLOWING:

ORDER

After arguing the matter for some time, Sri.Prashant Bhushan, the learned counsel appearing along with the counsel on record prays for withdrawal of the petition with liberty to avail appropriate legal remedies including approaching the Hon'ble Apex Court.

2. The learned counsel for the petitioner is allowed to withdraw the petition with liberty as prayed for.

3. The petition is disposed of accordingly.
4. Needless to state that all the contentions raised in the petition are kept open.

**Sd/-
CHIEF JUSTICE**

**Sd/-
JUDGE**

VM